

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 318/GT/2014

Subject : Approval of tariff of Rihand Super Thermal Power Station, Stage-II (1000 MW) for the period from 1.4.2014 to 31.3.2019.

Date of hearing : **14.6.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC

Respondents : UPPCL and 12 others

Parties present : Shri Ajay Dua, NTPC
Shri Neeraj Kumar, NTPC
Shri Bhupinder Kumar, NTPC
Shri Rajeev Choudhary, NTPC
Shri Nishant Gupta, NTPC
Shri T. Vinod Kumar, NTPC
Shri R. B. Sharma, Advocate, BRPL
Shri Manoj Kumar Sharma, Advocate, Rajasthan discoms
Shri Pradeep Misra, Advocate, Rajasthan discoms
Shri Manish Garg, UPPCL & BYPL
Shri Shekhar Sakhani, BYPL
Shri Sameer Singh, BYPL
Shri Kanishk, BRPL

Record of Proceedings

This petition has been filed by the petitioner, NTPC for approval of tariff of Rihand Super Thermal Power Station, Stage-II (1000 MW) (generating station) for the period from 1.4.2014 to 31.3.2019 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative for the petitioner made detailed submissions in the matter and submitted that the additional information sought for by the Commission has been filed and copies served on the respondents. The representative submitted that rejoinder to the reply filed by the respondent, UPPCL has been filed. He however prayed for grant of time to file its rejoinder to the reply filed by the respondent BRPL & BYPL. Accordingly, he prayed that tariff of the generating station may be approved as claimed in the petition.

3. In response, the representative for the respondent, UPPCL mainly submitted as under:-

- (i) Water consumption may be determined on normative basis based on the capacity less reduction on account of various water conservation measures. The rate may be on actuals as notified by various state governments. Thus, the water charges may not be allowed on actuals.
- (ii) Relaxation of operating norms as per the actual scenario and PLF during the period from 1.4.2014 may not be permitted.



(iii) Reply filed in the matter may be considered.

4. The learned counsel for the respondent BRPL, mainly submitted as under:

- (i) The petitioner may directed to submit documents with regard to energy consumed for supply of power to housing colony and other facilities at the generating station.
- (ii) There is huge difference between the weighted average GCV of coal as billed and 'as fired'. The petitioner may be directed to furnish the details of GCV of coal in terms of the Commission's order dated 25.1.2016 in Petition No. 283/GT/2014.
- (iii) The petitioner has not provided the details of stock storage of coal in bills nor in any declaration. The petitioner may be directed to submit the actual details on the cost of coal for all generating stations.
- (iv) Reply filed in the petition may be considered.

5. The Commission after hearing the parties directed the petitioner to file its rejoinder to the reply of respondent BRPL & BYPL, if not already filed on or before 4.7.2016. Subject to above, order in the petition was reserved.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

